

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R.

O.A. No. 600/90

Date of decision: 12.9.94

SUNIT KUMAR JAIN

: Applicant.

VERSUS

UNION OF INDIA & ORS : Respondents.

Mr. K.L. Thawani : Counsel for the applicant

Mr. U.D. Sharma : Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Ms. Usha Sen, Administrative Member

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

Applicant was promoted as JCO in Army Postal Service on 22.3.78. Examinations were conducted in 1980 and the results were declared after 22.3.81. Applicant prays that he does not press other parts of the application and prays that he should be given the benefit of Annexure A-VIII the circular dated 22.10.77. Rule 89 of the said circular provides that the personnel who have not completed three years as JCO on the date of examination will be brought on the approved list below all the candidates who have been declared successful in the last examination held before the date on which they completed three years service as JCO. Applicant is entitled for the benefit only under this rule. Examinations were conducted in 1981 and this rule provides that the applicant who had not completed three years will be entitled to be placed below the persons who have appeared in the examination before the completion of three years. The rule has been rightly applied.

2. In the result, we do not find any force in the petition and the same is rejected, with no order as to costs.

Usha Sen  
( USHA SEN )

Administrative Member

  
( D.L. MEHTA )  
Vice-Chairman